

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
UNSTARRED QUESTION NO. 981
TO BE ANSWERED ON 15.12.2022

Formation of environmental regulator

981. SMT. PHULO DEVI NETAM:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether it is a fact that an independent environmental regulator has not been constituted to monitor green clearances in India; and
- (b) whether Government proposes to constitute an independent environment regulator to monitor green clearances?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ASHWINI KUMAR CHOUBEY)

(a) and (b) The EIA Notification, 2006 has categorized the projects into two categories namely; Category 'A' and Category 'B' based on their impact potential. Category 'A' projects are being appraised at the Central level (MoEFCC) while Category 'B' project at the State Level Environment Impact Assessment Authorities (SEIAAs) for grant of Environmental Clearances (EC). These projects are granted EC based on the recommendations of the independent Expert Appraisal Committees/ State level Expert Appraisal Committees at both the Central and the State level. The Government has established 19 Regional Offices of the Ministry of Environment, Forest and Climate Change across the Country to monitor the ECs granted at both the Central level and the State level. Further the National Green Tribunal constituted as per the provisions of the National Green Tribunal Act, 2010, acts as an independent Appellate Authority in respect of the ECs that are granted.
